

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT**

LOK SABHA

UNSTARRED QUESTION NO.828

TO BE ANSWERED ON THURSDAY, THE 28th APRIL, 2016

Review of Obsolete Laws

828. DR. UDIT RAJ:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) the total number of obsolete Acts/Laws identified for repeal in the country on the basis of recommendations made by various committee and Law Commission of India;
- (b) the total number of such Acts/Laws repealed during 2015-16; and
- (c) the steps taken/being taken by the Government to expedite the process?

A N S W E R

**MINISTER OF LAW AND JUSTICE
(SHRI D.V. SADANANDA GOWDA)**

(a): The Law Commission of India has submitted its Reports No. 248th, 249th, 250th and 251st “Obsolete Laws: Warranting Immediate Repeal”, wherein it recommended for repeal of 72, 113, 74 and 30 obsolete Acts respectively. A Two-Member Committee was also constituted by the Prime Minister’s Office for review of repeal of obsolete laws. The Two-member Committee has submitted its Report, and has, *inter alia*, identified a total number of 1741 Central Acts for repeal. On the basis of the said Reports, total 1827 Acts have been identified for repeal.

(b) and (c): Total 125 Acts have been repealed during the year 2015-16 by the Repealing and Amending Act, 2015 (Act No.17 of 2015) and the Repealing and Amending (Second) Act, 2015 (Act No.19 of 2015). Further, two Bills namely, “the Appropriation Acts (Repeal) Bill, 2015” seeking to repeal 758 Acts and “the Repealing and Amending (Third) Bill, 2015” seeking to repeal 295 Acts are pending in the Parliament. The Government is actively pursuing the matter to repeal the Acts identified for repeal.